

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 108(ND)/2014  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President


SH. R.VARADHARAJAN  
Hon'ble Member (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE COMPANY: M/s. Eden Park Hotels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Mr. Vipul Ganda, Adv.	]	for. Petitioners	
2.	Ms. Tarun Mehta, Adv.	]		
3.	Ms. Shelly Khanna, Adv.	]		

1.	Mrs. Arun Katpalia . Sr. Adv.	]	For Respondents	
2.	Mrs. Pawan Sharma. Adv.	]		
3.	Mrs. Sidharth Agarwal Adv.	]		
4.	Ms. Divya Bhalla Adv.	]		
5.	Mrs. Anuj Shah Adv.	]		

**ORDER**

Learned counsel for both the parties has agreed that in the order dated 29.03.2017 it was dictated that Mr. Sandeep Gupta shall continue as the Managing Director of Respondent No. 1-Company on the same terms and conditions on which he has been working and the concerned items in the meeting

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of 31.03.2017 was not to be taken up. It has further been pointed out that the meeting on 31.03.2017 has taken place and in terms of the actual order dictated in the open Court Mr. Sandeep Gupta has been permitted to be continued as Managing Director of the Respondent No. 1-Company and the items have been deferred.

In view of the above, the order dated 29.03.2017 shall be read as follow:-

“Mr. Sandeep Gupta shall continue the Managing Director of the Respondent No.1-Company on the same terms and conditions and the concerned items of the agenda shall be deferred.”

The application is disposed of accordingly.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

24.4.2017

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